

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM NO. 205
IB-168(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd..... Applicant/petitioners
v.
Mehak Realtech Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 17.02.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent	Mr. Gaurav Mitra, Ms. Megha Choubey, Advs. for Bhisham, Superlative & Manogyan Mr. Sumant Batra, Ms. Niharika Sharma, Advs. for RP
For the EARCL	Mr. Atul Sharma, Mr. Shashank Lal Kumar, Advs.

ORDER

For order see, CP. No. (IB)-1038(PB)/2018.

17.02.2020
Ritu Sharma